

करेगी, वह इस के इस पहलू पर भी विचार करेगी ?

श्री ल० ना० मिश्र : प्रकृति पर किसी शक्त या मनुष्य का अधिकार नहीं होता है, प्रकृति के कारण ऐसा हुआ हो ।

श्री हुकूम चन्द कछवाय : जो कमेटी बैठे हैं, वह इस ओर भी विचार करेगी कि इस में पड़ोसी द्वारा कोई तोड़-फोड़ की कार्यवाही न की गई हो ?

MR. SPEAKER: Today we have got many important motions before the House. I should request the hon. Members to go one by one. All the important subjects are there today; till the evening we have got very important business. Therefore, I should appeal to the Members to discuss the problems in a calm manner. All of them are coming. Let us not rush through them. We shall go one by one. Papers laid.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

##### Annual Report of Instrumentation Limited and Review by the Government on working thereof

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table:

- (1) (i) Review by the Government on the working of the Instrumentation Limited, Kota for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Instrumentation Limited, Kota for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-138/68].

##### Notification under Companies Act and Industries (Development and Regulation) Act

SHRI F. A. AHMED: I beg to lay on the Table:

(2) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1968, published in Notification No. G.S.R. 130 in Gazette of India, dated the 20th January, 1968, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-139/68].

(3) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 2297 published in Gazette of India dated the 10th July, 1967.

(ii) S.O. 3688 published in Gazette of India dated the 10th October, 1967.

(iii) S.O. 216 published in Gazette of India dated the 10th January, 1968.

[Placed in Library. See No. LT-140/68.]

(4) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (3) above.

##### Statement on import of Ammonia for production of fertilisers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): On behalf of Shri Ashoka Mehta, I beg to lay on the Table a statement on the import of Ammonia for the production of fertilisers. [Placed in Library, See No. LT-141/68.]

##### Export of Stainless Steel Utensils (Inspection) Rules

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay on the Table a copy of the Export of Stainless Steel Utensils (Inspection)

[Shri Dinesh Singh.]

Rules, 1967, published in Notification No. S.O. 372 in Gazette of India dated the 27th January, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-142/68].

**President's Act under Haryana State Legislature (Delegation of Powers) Act, Sixth Valuation Report of LIO**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA): On behalf of Shri Krishna Chandra Pant,

(1) I beg to lay on the Table a copy of the following President's Acts, Under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—

- (i) The Indian Stamp (Haryana Amendment) Act, 1967 (President's Act No. 7 of 1967) published in Gazette of India dated the 30th December, 1967.
- (ii) The Haryana Land Revenue (Additional Surcharge) Act, 1967 (President's Act No. 8 of 1967) published in Gazette of India, dated the 30th December, 1967.
- (iii) The Punjab Urban Immovable Property Tax (Haryana Amendment) Act, 1967 (President's Act No. 10 of 1967) published in Gazette of India dated the 30th December, 1967.
- (iv) The Punjab Passengers and Goods Taxation (Haryana Second Amendment) Act, 1967 (President's Act No. 11 of 1967) published in Gazette of India dated the 30th December, 1967.
- (v) The Punjab Entertainments Tax (Cinematograph Shows) Haryana Amendment Act, 1967 (President's Act No. 13 of 1967) published in Gazette

of India dated the 30th December, 1967. [Placed in Library, See No. LT-143/68].

(2) A copy of the Sixth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1967, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-144/68.]

**Annual Report of Fertilisers and Chemicals Travancore Limited, and Review by Government on working thereof**

SHRI RAGHU RAMAIAH: I beg to lay on the Table:—

- (1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-145/68.]

**Government Resolution Re: Report of National Coal Development Corporation Committee**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of Government Resolution No. C2-8(7)67, published in Gazette of India dated the 10th February, 1968, extending the period for submission of the Report of the National Coal Development Corporation Committee (English and Hindi versions). [Placed in Library, See No. LT-146/68].

**Notification under Rubber Act**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI KURESHI): I beg to lay on the Table a copy of the Rub-